

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1120 of 2020

Mayuri Kumari

... **Petitioner**

-versus-

1. The State of Jharkhand
2. Surendra Nath Sharma

... **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING

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|-----------------------------|------------------------------------|
| For the Petitioner : | Mr. Santosh Kumar Soni, Advocate |
| For the State: | Mr. Prabhu Dayal Agrawal, Spl.P.P. |
| For the O.P. No.2 : | None |

3/ 11.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Learned counsel for the petitioner prays to ignore the defects and take up this matter on merits.

Accordingly, the defects stand ignored for the present.

Issue notice to the opposite party No.2 by registered post with A/D. as also through ordinary process for which requisites etc. must be filed within two weeks.

(Ananda Sen, J.)